

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/44(MB)2024

IN THE MATTER OF

IDBI Bank Limited

... Petitioner

Vs

Agrimas Chemicals Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent: Adv. Aparajita Chandra (VC)

ORDER

Ld. Counsel for the Respondent submits that he has already moved an Application for setting aside the order dated 24.06.2024 vide which the cost of Rs. 22,000/- was imposed upon the Respondent. Counsel prays for a short adjournment in view of the fact that the IA filed by them is pending scrutiny and is yet to be listed. In view of the request made, adjourned to **19.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/